

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Original Application No.586 of 2002.

Allahabad this the 13th day of May 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Kaviraj  
son of Chhedi Lal,  
Resident of Mohalla Daulat Bagh,  
Tehsil and District Moradabad.

.....Applicant.

(By Advocate : Sri V.A. Ansari)

Versus.

1. Union of India  
through Secretary  
Ministry of Tele-communication,  
New Delhi.
2. Bharat Sanchar Nigam Ltd.,  
through General Manager (Telecom)  
District Moradabad.
3. Assistant General Manager (Administration)  
Telecom, Bharat Sanchar Nigam Limited,  
District Moradabad.
4. S.D.E.T., Co-AXIAL, Maintenance,  
District Moradabad.
5. D.E.T. CO-AXIAL-Maintenance  
District Bareilly.

.....Respondents.

(By Advocate : Sri R Sharma)

\_O\_R\_D\_E\_R\_

By this O.A., filed under section 19 of Administrative Tribunals Act 1985, the applicant has prayed for regularisation of service of the applicant. The relief has been sought by the applicant against Bharat Sanchar Nigam Ltd which is a corporation. Central Government has not yet issued any notification under section 14(2) of Administrative Tribunals Act 1985 conferring jurisdiction



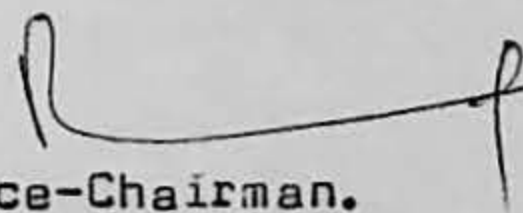
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on this Tribunal to hear the disputes against Bharat Sanchar Nigam Ltd.

2. In the circumstances, this O.A. is not legally maintainable. The legal position in this regard has been settled by judgment of Division Bench of Delhi High Court in C.W.P. No.2702/01 decided on 24.08.2001 in the case of Sri Ram Gopal Verma Vs Union of India and others reported in 2002(1) A.I.S.L.J. 352 and Bombay High Court in the case of B.S.N.L. Vs. A.R. Patil reported in 2002(3) A.T.J. page 1.

3. This O.A. is accordingly dismissed as not maintainable.

No order as to costs.

  
Vice-Chairman.

Manish/-